Written Answers to [27 August, 2012] Starred Questions 31

about 6-7, only one low pressure area formed so far) is seen to be the main contributing factor for the deficit rainfall distribution observed over the country. Detailed study on the above seasonal scale monsoon circulation anomalies and associated characteristics are monitored closely to examine their impacts on the ensuing rainfall during the remaining period of August and September, 2012.

(c) IMD has so far been using a suite of statistical models for prediction of seasonal monsoon rainfall over India. Such a mechanism is prevalent due to non-availability of a suitable coupled dynamical ocean-atmospheric model with a proven performance of capturing the realistic monsoon rainfall variability over India. We are examining the performance of coupled ocean-atmospheric models of USA and UK towards their suitability for seasonal monsoon rainfall predictions over India so as to enhance their capabilities under the National Monsoon Mission.

Use of Gujarati in Gujarat High Court

*214. SHRI MANSUKH L. MANDAVIYA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the action taken by Government in connection with the proposal of Gujarat Government for use of Gujarati language in the Gujarat High Court;
 - (b) by when Government's consent would be accorded;
- (c) whether the State Government has also made representation before the Ministry of Home Affairs in this regard; and
 - (d) if so, what is the latest position?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) The Government of Gujarat has written on 13.05.2011 to the Government of India in Ministry of Home Affairs, requesting to obtain consent of the President of India to allow the use of Gujarati language in addition to the English language for the purpose of any judgment, decree or order passed by or made by the High Court of Gujarat. As per the decision of the Government, consultation with the Chief Justice of India is necessary before granting the consent of the President to such a proposal under Article 348(2) of the Constitution.

That being the position, proposal of the Government of Gujarat has been referred to Supreme Court on 18.11.2011 for obtaining the advice of Chief Justice of India. The proposal shall be submitted to the President of India after the receipt of the advice of the Chief Justice of India.